

Central Administrative Tribunal
Principal Bench

C.P.No.103/98 in
O.A.No.830/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of March, 1998

Shri Paramjit Singh
s/o Shri Harbans Singh
r/o Vill. Talapur
Distt. Ropar (Pb.). Applicant

(By Shri Rajnish Bhatnagar, Advocate)

Vs.

1. Shri T.R.Kakkar
Commissioner of Police
Police Head Quarters
New Delhi - 110 002.
2. Principal
P.T.S.Jharoda
Shri N.S.Rana
Addl. C.P.
Delhi Police
Delhi.
3. Shri Sandeep Goel
Addl. Dy. Commissioner of Police
West-Distt.,
New Delhi. ... Respondents

O R D E R (Oral)

Hon'ble Shri R.K.Ahooja, Member (A)

This is a Contempt Petition for non-compliance of
the orders of this Tribunal in OA No.830/97 delivered on
17.11.1997.

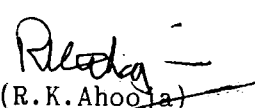
2. We have heard the counsel. We find that no time
for compliance had been specified in the aforesaid order.
As per the Government of India Instructions in DoPT OM
dated 14.8.1987 reproduced below Section 27 of the
Administrative Tribunals Act, 1985 in Swamy's
Compilation, the orders of the Tribunal should be
complied within the time limit prescribed in the order or
within six months from the date of receipt of a copy of

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that order where no such time limit is indicated in the order. The aforesaid order of the Tribunal was delivered on 17.11.1997, the period of six months would expire on 17.5.1998. Accordingly we find that this Contempt Petition is premature and is accordingly dismissed with liberty to the applicant to approach again after 17.5.1998 in accordance with law.



(K.M. Agarwal)
Chairman



(R.K. Ahooja)
Member (A)

/rao/